

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 30-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **Alectrona Energy Pvt Ltd**

PETITION NUMBER : **CP(IB)/196(CHE)2021**

APPLICATION NUMBER : **a) IA(IBC)/1431(CHE)/2023
b) IA(IBC)/1607(CHE)/2023
c) IA(IBC)/1419(CHE)/2023
d) IA/IBC/2183/2023 IN IA/1563/2022
e) IA(IBC)/1540(CHE)/2022
f) IA(IBC)/1582(CHE)/2022
g) IA(IBC)/1563(CHE)/2022
h) IA(IBC)/1654(CHE)/2023
i) IA(IBC)/650(CHE)/2024
j) IA/IBC/847/2024
k) IA/IB/2401/2023**

ORDER

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant in item nos.214(a) to 214(c). Ld. Counsel Ms. K. Dharaniyashree for the RP.

IA(IBC)/650(CHE)2024

This is an Application filed seeking extension of liquidation period by one year from 06.03.2024 to 05.03.2025. The Applicant stated that the auction notices for sale of the company is in progress and therefore sought extension.

The extension of liquidation period by one year is allowed.

IA(IBC)/650(CHE)/2024 is disposed off.

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IA/IBC/847/2024

This is an Application seeking to sell the Corporate Debtor as a going concern through a private sale basis.

The Stakeholders Consultation Committee in the meeting held on 07.03.2024 recommended private sale of the Corporate Debtor with 91.37% voting.

In view of the above, the proposal is approved and the Application IA/IBC/847/2024 is allowed and disposed off.

List all other Applications except IA(IBC)/650(CHE)/2024 and IA/IBC/847/2024 for hearing on **21.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk